



2026:AHC:10454

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43762 of 2025

Rajmani

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Kumar Pandey, Kamlesh Kumar Bharti
Counsel for Respondent(s)	:	C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. The notice dated 18.07.2025 issued by the respondent no.3-Consolidation Officer, Lalganj, District Mirzapur is under challenge in the present writ petition.
2. It is argued by counsel for the petitioner that though a reply to the aforesaid notice has already been submitted by the petitioner but till date no final decision has been taken and on the other hand respondents are harassing the petitioner pursuant to the aforesaid notice.
3. Heard learned counsel for the parties and perused the records.
4. In the facts and circumstances of the case and also in the interest of justice, petitioner is directed to submit fresh reply to the notice issued to the petitioner dated 18.07.2025, copy of which is appended as annexure-1 to the present writ petition. If such reply is filed within two weeks from today, the respondent no.3 is directed to take a decision in the matter expeditiously and preferably within next six weeks.
5. Accordingly, present writ petition is disposed of.

(Prakash Padia,J.)

January 16, 2026

Pramod Tripathi